

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2329  
ANSWERED ON:24.11.2010  
RECONSTITUTION OF UPSC  
Vivekanand Dr. G.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Union Public Service Commission (UPSC) has been reconstituted;
- (b) if so, the details thereof;
- (c) whether any member of the scheduled castes/scheduled tribes is appointed as a member of UPSC;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the details of the tenure of the members of the Commission?

**Answer**

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

- (a) & (b) : The strength of one Chairman and six Members in the UPSC at the time of its constitution was enhanced to one Chairman and eight Members with effect from 15.02.1968. This was further raised to one Chairman and ten Members in August, 1986 which has continued since then.
- (c) & (d) : During the last ten years three persons belonging to Scheduled Castes category and two persons belonging to Scheduled Tribes have held the appointment of Member in the UPSC. At present there is one Scheduled Caste Member in the Commission.
- (e) : In terms of Article 316 of the Constitution of India, the tenure of a Member of the Commission is for a period of six years or until he attains the age of sixty five years, whichever is earlier.